

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.486

TO BE ANSWERED ON THE 26TH FEBRUARY, 2016

CANTONMENT BOARD ESTABLISHMENT

486. DR. SUBHASH BHAMRE:

Will the Minister of DEFENCE जेके एच
be pleased to state:

- (a) whether people living in Cantonment Board areas of the country are facing many problems;
- (b) if so, the details thereof;
- (c) whether the Government proposes to set up a High Level Committee to solve various problems of civil population residing in such areas and if so, the details thereof;
- (d) whether the Government proposes to transfer such defence area of Cantonment Board of civil population into State owned area which would enjoy all facilities given by Panchayati Raj Institutions (PRIs) or Municipalities; and
- (e) if so, the details thereof and if not, the reasons therefor?

A N S W E R

MINISTER OF DEFENCE

(SHRI MANOHAR PARRIKAR)

जेके एच

१/४ जेके एच

(a) & (b): Reports and representations are received from time to time about difficulties faced by residents of Cantonment Board areas. These cover subjects such as closure of roads, delay in mutation of properties, renewal of leases, building bye-laws and provision of civic amenities.

(c) There is no such proposal.

(d) & (e): Suggestions are received from time to time from various quarters, for transfer of civil areas within cantonments to adjoining municipalities / Panchayats. Cantonment Boards being deemed municipalities already provide a wide variety of municipal services / civic amenities to their residents. However, recently, in principle decision has been taken for excision of civil area from the limits of Yol Cantonment Board in Kangra district of Himachal Pradesh.
